

Court - I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 43 of 2014 in
Appeal No. 29 of 2014

Dated: 4th February, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Gokak Power & Energy Ltd.
Versus

... Appellant(s)

Karnataka Electricity Regulatory
Commission & Ors.

... Respondent(s)

Counsel for the Appellant (s) : Mr. Shridhar Prabhu

Counsel for the Respondent(s): Mr. Anand K. Ganesan
Ms. Swapna Seshadri

ORDER

The Learned Counsel for the parties submit that they now agree to execute Wheeling and Banking Agreement. Accordingly, they are permitted to execute the Wheeling and Banking Agreement. It is made clear that this would be subject to the outcome of the main Appeal. With this observation, the IA no. 43 of 2014 is disposed of.

Post the main Appeal for hearing on **20.2.2014 at Chennai Circuit Bench.**
In the meantime, the pleadings be completed

(Rakesh Nath)
Technical Member
mk/kt

(Justice M. Karpaga Vinayagam)
Chairperson